

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NOS. 66 & 67 OF 2016
APEAL NO. 74 OF 2016 & IA NO. 183 OF 2016
APEAL NO. 75 OF 2016 & IA NO. 184 OF 2016

Dated: 23rd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NOS. 66 & 67 OF 2016

In the matter of:

M/s Gill Acqua Hydro Power Generation Co. Pvt. Ltd. Appellant(s)
Vs.
Punjab State Power Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-1
Mr. Aditya Grover for R-2
Mr. Sakesh Kumar for R-3/PSERC

APEAL NO. 74 OF 2016 & IA NO. 183 OF 2016
APEAL NO. 75 OF 2016 & IA NO. 184 OF 2016

In the matter of:

Punjab State Power Corporation Ltd. Appellant(s)
Vs.
M/s Gill Acqua Hydro Power Generation Co. Pvt. Ltd.& Ors..... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Vishal Gupta for R.1
Mr. Aditya Grover for R-2
Mr. Sakesh Kumar for R-3/PSERC

ORDER

Mr. Vishal Gupta, learned counsel for the appellant in Appeal Nos. 66 & 67 of 2016 states that he will file rejoinder during course of the day. He may file the same after serving copy on the other side.

List these matters on **02.03.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt